COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 67 OF 2017 & IA NOs. 198 & 200 OF 2017

Dated: 12th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Transmission Co. ...Appellant(s)

Ltd.

Vs.

Maharashtra Electricity Regulatory Commission ...Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. M.Y. Deshmukh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Stuti Krishn for R-1

<u>ORDER</u>

Learned counsel for the appellant states that he will be filing affidavit of service within one week and seeks three weeks time to file rejoinder. Time is granted. He may file rejoinder on or before 04.10.2018 with advance copy to the other side.

List the matter on <u>23.10.2018</u>.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

ts/mk